

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN MAGISTRATE,
CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.**

FIR No. CD-DBG-173/2020

PS: DBG Road

State Vs. Unknown

Misc. Application

29.06.2020

Present: Sh. Rajeev Kamboj, Ld. APP for the State
Ld. Counsel for the applicant has been joined via Video Conferencing

This is an application received through E-mail as moved on behalf of applicant Rajeev Gupta for release of Laptop (Black) of Dell Company, other accessories (Cable, Pen Drive and CD) and Hard Disk on superdari.

It has been averred that the said articles are in the name of Jindal Stainless Corporate Management Services Pvt. Ltd. It has been further averred that the said company has authorized the applicant to use the said Laptop. The copy of the said authority letter has been attached with the application.

Concerned SHO/IO is directed to release the above-mentioned Laptop (Black) of Dell Company, other accessories (Cable, Pen Drive and CD) and Hard Disk to the applicant after proper verification of ownership and authority letter. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated Laptop (Black) of Dell Company, other accessories (Cable, Pen Drive and CD) and Hard Disk and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested) complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

(Arul Varma)
CMM (Central), Delhi
29.06.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN MAGISTRATE,
CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.**

**FIR No. 164/2020
PS: DBG Road
State Vs. Rai Singh
Misc. Application
29.06.2020**

Present: Sh. Rajeev Kamboj, Ld. APP for the State
Ld. Counsel for the applicant has been joined via Video Conferencing

This is an application received through E-mail as moved on behalf of applicant Mohd. Jaan for release of Vehicle bearing no. UP-38T-3633 (TATA 407) on superdari.

Applicant is stated to be owner of the said vehicle in question. Copy of the RC, insurance and other documents of the said vehicle has been attached with the application.

Concerned SHO/IO is directed to release the above-mentioned Vehicle bearing no. UP-38T-3633 (TATA 407) to the applicant. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused, complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

**(Arul Varma)
CMM (Central), Delhi
29.06.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN MAGISTRATE,
CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.**

FIR No. 263/2019

PS: DBG Road

State Vs. Vipin Sharma @ Vijay Chopra & Ors.

29.06.2020

Present: Sh. Rajeev Kamboj, Ld. APP for the State
Ld. Counsel for the applicant has been joined via Video Conferencing.

This is an application received through E-mail as moved on behalf of applicant/accused Vipin Sharma @ Vijay Chopra for de-freezing of bank account.

Report has been received from the IO through E-mail seeking more time to file proper reply to the application.

In view of this position, the application be put up on **01.07.2020**.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation and report via official email ID.

**(Arul Varma)
CMM (Central), Delhi
29.06.2020**